

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 87 OF 2019 &**  
**IA No. 294 of 2019**

**Dated: 16<sup>th</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**RattanIndia Power Limited**

**.... Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant (s) : Mr. Vishrov Mukerjee  
Mr. Girik Bhalla

Counsel for the Respondent (s) : Mr. Anup Jain  
Mr. S. Rama for R-2

Ms. Molshree Bhatnagar for R-8

**ORDER**

**Admit.** Issue notice to the Respondents returnable on 22.07.2019.

Respondents are directed to file objections/reply within four weeks i.e, on or before 13.06.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed on or before 27.06.2019 with advance copy to the other side.

List the matter on **22.07.2019**. In the meantime, interim order ,if any, to continue till the next date of hearing.

**(Ravindra Kumar Verma)**  
**Technical Member**

*prmkj*

**(Justice Manjula Chellur)**  
**Chairperson**